

Before Shri R.S. Virk, District Judge (Retd.)

appointed to hear objections/representations in the matter of PACL Ltd.
[as referred to in the orders dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018 and 07/12/2018) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017].

File no. 622

- Applicants :** (i) Shri Chander Kesh s/o Ram Nawal, Delhi
(Registration No. U032219208 dated 23-11-2009)
(Registration No. U032259499 dated 27-04-2010)
(Registration No. U032245502 dated 03-03-2010)
(Registration No. U032219211 dated 23-11-2009);
- (ii) Smt. Ratna Seth w/o Chander Kesh, Delhi
(Registration No. U032338172 dated 11-02-2011);
- (iii) Smt. Shanti Devi w/o Ambika Prasad, Delhi
(Registration No. U032208715 dated 30-09-2009);
- (iv) Shri Ravi Kumar s/o Ambika Prasad, Delhi
(Registration No. U032243691 dated 24-02-2010)
(Registration No. U032081045 dated 13-08-2007);
- (v) Shri Ajay Kumar s/o Ambika Prasad, Delhi
(Registration No. U032462198 dated 18-02-2013);
- (vi) Shri Pyare Lal s/o Hira Lal, Delhi
(Registration No. U032081037 dated 13-08-2007);
- (vii) Shri Vijay Kumar s/o Shambhu Nath, Delhi
(Registration No. U032238264 dated 03-02-2010);
- (viii) Shri Ram Mahesh Yadav s/o Annku Yadav, Delhi
(Registration No. U032198677 dated 14-08-2009);
- (ix) Md. Mister s/o Md. Aslim, Delhi
(Registration No. U032083950 dated 31-08-2007);
- (x) Md. Mustfa s/o Md. Hashan Jahan, Delhi
(Registration No. U032323879 dated 04-01-2011);
- (xi) Smt. Laxmi Devi w/o Giriraj Kishor, Delhi
(Registration No. U032269288 dated 24-05-2010);
- (xii) Shri Ved Prakash s/o Pawan Kumar, Delhi
(Registration No. U032321471 dated 29-12-2010);
- (xiii) Smt. Reeta w/o Kailash, Delhi
(Registration No. U032304036 dated 25-10-2010);

Present : None

Order :

1. This common order will dispose off the thirteen applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.

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2. (a) The applicant Shri Chander Kesh s/o Ram Nawal, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/11/2009 as per registration certificate no. U032219208 dated 23/11/2009 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 23/11/2016 but he has not heard anything further from PACL.
- (b) The applicant Shri Chander Kesh s/o Ram Nawal, seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/04/2010 as per registration certificate no. U032259499 dated 27/04/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 27/04/2017 but he has not heard anything further from PACL.
- (c) The applicant Shri Chander Kesh s/o Ram Nawal, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 03/03/2010 as per registration certificate no. U032245502 dated 03/03/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 03/03/2017 but he has not heard anything further from PACL.
- (d) The applicant Shri Chander Kesh s/o Ram Nawal, seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/11/2009 as per registration certificate no. U032219211 dated 23/11/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 23/11/2016 but he has not heard anything further from PACL.
3. The applicant Smt. Ratna Seth w/o Chander Kesh, seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 11/02/2011 as per registration certificate no. U032338172 dated 11/02/2011 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 11/02/2017 but she has not heard anything further from PACL.
4. The applicant Smt. Shanti Devi w/o Ambika Prasad, seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/09/2009 as per registration certificate no. U032208715 dated 30/09/2009 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 30/09/2016 but she has not heard anything further from PACL.
5. (a) The applicant Shri Ravi Kumar s/o Ambika Prasad, seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 24/02/2010 as per registration certificate no. U032243691 dated 24/02/2010 for

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allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 24/02/2017 but he has not heard anything further from PACL.

(b) The applicant Shri Ravi Kumar s/o Ambika Prasad, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/08/2007 as per registration certificate no. U032081045 dated 13/08/2007 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 13/08/2017 but he has not heard anything further from PACL.

6. The applicant Shri Ajay Kumar s/o Ambika Prasad, seeks refund of Rs.62,500/- with the averment that he had invested the said amount with PACL India Ltd on 18/02/2013 as per registration certificate no. U032462198 dated 18/02/2013 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 18/02/2019 but he has not heard anything further from PACL.
7. The applicant Shri Pyare Lal s/o Hira Lal, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/08/2007 as per registration certificate no. U032081037 dated 13/08/2007 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 13/08/2017 but he has not heard anything further from PACL.
8. The applicant Shri Vijay Kumar s/o Shambhu Nath, seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 03/02/2010 as per registration certificate no. U032238264 dated 03/02/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 03/02/2016 but he has not heard anything further from PACL.
9. The applicant Shri Ram Mahesh Yadav s/o Annku Yadav, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 14/08/2009 as per registration certificate no. U032198677 dated 14/08/2009 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 14/08/2015 but he has not heard anything further from PACL.
10. The applicant Md. Mister s/o Md. Aslim, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/08/2007 as per registration certificate no. U032083950 dated 31/08/2007 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 31/08/2017 but he has not heard anything further from PACL.
11. The applicant Md. Mustfa s/o Md. Hasan Jan, seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 04/01/2011

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as per registration certificate no. U032323879 dated 04/01/2011 for allotment of 500 Sq. Yd. plot. It is contended that the said agreement has matured on 04/01/2023 but he has not heard anything further from PACL.

12. The applicant Smt. Laxmi Devi w/o Giriraj Kishor, seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 24/05/2010 as per registration certificate no. U032269288 dated 24/05/2010 for allotment of 1250Sq. Yd. plot. It is contended that the said agreement has matured on 24/05/2017 but she has not heard anything further from PACL.

13. The applicant Shri Ved Prakash s/o Pawan Kumar, seeks refund of Rs.75,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/12/2010 as per registration certificate no. U032321471 dated 29/12/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 29/12/2016 but he has not heard anything further from PACL.

14. The applicant Smt. Reeta w/o Kailash, seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 25/10/2010 as per registration certificate no. U032304036 dated 25/10/2010 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 25/10/2017 but she has not heard anything further from PACL.

15. (a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in www.auctionpacl.com, which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) No notice is thus required to be issued to the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

Date : 28/01/2019


R. S. Virk
Distt. Judge (Retd.)